

(c) if so, the result thereof?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Yes.

(b) Yes.

(c) All possible efforts have been made to help the displaced persons. Government are satisfied that allegations about corruption and high handedness are unfounded.

Shri Gidwani: May I know who made the enquiry and from whom the enquiry was made?

Shri J. K. Bhonsle: The enquiry was made by Government officials, from the displaced persons who actually did make those allegations.

Shri Gidwani: May I then ask whether the Government will make an independent inquiry and give an opportunity to the complainants to substantiate them?

Shri J. K. Bhonsle: All sorts of people make allegations without proofs, but if the hon. Member takes that responsibility, we shall certainly make an enquiry.

Shri Gidwani: Are the Government aware that possession of land has not been given to some of the displaced landholders even though it has been allotted to them?

Shri J. K. Bhonsle: It is a gradual process. All lands cannot be given straightway, and those that have been allotted will be given possession of in due course.

REORGANISATION OF U. N. SECRETARIAT

*1150. **Shri S. N. Das:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Indian representative during the debate in the Administrative and Budgetary Committee of the United Nations General Assembly on re-organisation of the U.N. Secretariat commented on the appointment of certain categories of persons to influential posts in the United Nations Secretariat; and

(b) if so, the reaction of the representatives of other countries in the matter?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) The representative of Pakistan took objection to the Indian representative's statement and stated that it was intended to "cast aspersions" on Shri A. S. Bokhari, former Permanent Representative of Pakistan to the U. N. and then designated as the Under Secretary in charge of the Public Information Division of the U.N. Secretariat. He further stated that the fact that Shri A. S. Bokhari had been Pakistan's Permanent Representative to the U. N. should not be held against him, for in that position he had been expressing the views of his government and not his own. The representatives of Norway and Iraq stated that they agreed with the Pakistan's representative on the danger of accepting as a binding principle that persons involved in controversies on behalf of their own countries should be debarred from United Nations service.

Shri S. N. Das: May I know whether there was any specific instance on which the objection was based?

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): The objection taken by us was firstly that a person who had taken a very active part in the United Nations in opposition to another country—a very aggressive part—will find it difficult to function in a neutral position later, more especially in a position which is connected with the propaganda and publicity part of the U.N. If it is some other part of the U.N., it does not matter, but a person connected with the actual propaganda part of the U.N. to be one who has been an aggressive partisan publicly and otherwise was a bad precedent. That was our main case.

Shri S. N. Das: May I know whether there is anything in the rules of recruitment for such services by the

United Nations Assembly which stands in the way of such appointments?

Shri Jawaharlal Nehru: There are no rules. There are and there can be no rules. There are conventions governing these things, or there ought to be. At present apparently there are not, because the Secretary-General made this appointment.

Shri N. M. Lingam: May I know if, apart from the objections raised by our representative, the Government of India itself expressed disapproval of the appointment of Mr. Ahmed Bokhari, and if it is not a fact that our objections were received too late to be considered by the Secretary-General?

Shri Jawaharlal Nehru: Our representative in New York speaks on behalf of the Government of India. He does not represent some separate entity. It is we who tell him to say what he has to say. The Government of India made clear its opinions informally on several occasions previous to the formal objection.

Sardar Hukam Singh rose—

Mr. Speaker: Next question.

INDIANS IN CEYLON

*1152. **Shrimati Tarkeshwari Sinha:** Will the Prime Minister be pleased to state:

(a) whether a conference between Planters and Ceylonese officials took place recently to finalise a scheme for payment of gratuities to the persons of Indian origin opting for Indian nationality;

(b) if so, the particulars of the Scheme; and

(c) the reactions of the Government of India to the proposals put forward in the Scheme?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Government have no official knowledge of this. They have however, seen a press report that such a conference was held early in October, 1954.

(b) So far as Government are aware, the scheme has not yet been finalised.

(c) Does not arise.

Shrimati Tarkeshwari Sinha: May I know whether Government have enquired from the Acting High Commissioner in Ceylon about this scheme?

Shri Anil K. Chanda: We have no official information about this.

Shrimati Tarkeshwari Sinha: May I know whether it has come to the notice of Government that the Ceylonese Government are victimising Indians in certain government undertakings, in spite of the fact that it was decided that this victimisation will not take place?

Shri Anil K. Chanda: We have information about four such persons given notice of discharge, and our Acting High Commissioner has already seen the Acting Foreign Secretary of Ceylon in connection with this.

Shrimati Tarkeshwari Sinha: May I know what reply has been received by the Acting High Commissioner when he approached the Ceylon Government officials?

Shri Anil K. Chanda: This matter is receiving the consideration of the Ceylon Government.

COFFEE PLANTERS

*1154. **Shri Keshavalengar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of Coffee Planters who are members of the Coffee Board and who own estates of the extent of (i) 5 acres and less (ii) between 5 and 10 acres (iii) between 10 and 50 acres and (iv) 100 acres and more; and

(b) how many planters are there in India who are not members of the Coffee Board?

The Minister of Commerce (Shri Karmarkar): (a) (i) 5 acres and less, Nil.